

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1943 of 2021

Rakesh Kumar Prajapati Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : None
For the State : None

Order No.02 Dated- 23.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioner is directed to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

Apprehending his arrest in connection with Gomia P.S. Case No.83 of 2020 corresponding to G.R. No.1034 of 2020 instituted under Sections 354B of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Perusal of the record reveals that the allegation against the petitioner is that the petitioner, under the influence of liquor, entered into the house of the informant and taking the advantage that the door of the house of the informant was kept open on the occasion of Teej festival, he caught hold of the informant and outraged her modesty. It has been averred in the instant anticipatory bail application that the allegation against the petitioner is false. It has next been averred that for the self-same occurrence, the father of the petitioner had lodged Gomia P.S. Case No.82 of 2020 and as a counter-blast, this false case has been foisted against the petitioner. It has further been averred in para-09 of the instant anticipatory bail application that the petitioner has no criminal antecedent and it has next been averred that the petitioner is ready and willing to abide by any terms and conditions imposed upon him by this Court.

Considering the facts of the case, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned S.D.J.M., Bermo at Tenughat within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two

sureties of the like amount each to the satisfaction of learned S.D.J.M., Bermo at Tenughat in connection with Gomia P.S. Case No.83 of 2020 corresponding to G.R. No.1034 of 2020 with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and he will not disturb or annoy the informant in any manner during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/